

31735/2024

- 1 -  
**Annexure R 11**

V. G. Bhanu Prakash  
Adv

**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 10<sup>TH</sup> DAY OF AUGUST, 2021**

**PRESENT**

**THE HON'BLE MR. ABHAY S. OKA, CHIEF JUSTICE**

**AND**

**THE HON'BLE MR. JUSTICE N.S. SANJAY GOWDA**

**WRIT PETITION NO. 15798 OF 2020 (GM-RES-PIL)**

**BETWEEN:**

M/S. PARISARA HITHARAKSHANA SAMITHI (REG)  
SOMASHEKAR BUILDING, 1ST FLOOR  
DEVARASAMUDRA, MULBAGAL TALUK-563127  
KOLAR DISTRICT, KOLAR, KARNATAKA  
REP BY PRESIDENT SRI V RAJAPPA

...PETITIONER

(BY SRI M SHIVAPRAKASH, ADVOCATE)

**AND**

1 . THE STATE OF KARNATAKA  
BY ITS CHIEF SECRETARY  
VIDHANA SOUDHA  
BANGALORE-560001

2 . THE UNION OF INDIA  
DEPARTMENT OF FOREST AND ENVIRONMENT  
PARISARA BHAVANA  
NEW DELHI-560001

3 . THE SECRETARY  
DEPARTMENT OF FOREST AND ENVIRONMENT  
STATE OF KARNATAKA  
VIDHANA SOUDHA  
BANGALORE-560001

4 . THE PRINCIPAL SECRETARY  
DEPARTMENT OF REVENUE  
STATE OF KARNATAKA



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VIDHANA SOUDHA  
BANGALORE-560001

5 . THE SECRETARY  
DEPARTMENT OF INDUSTRIES AND COMMERCE  
MINES AND GEOLOGY  
STATE OF KARNATAKA  
VIDHANA SOUDHA  
BANGALORE-560001

6 . THE DIRECTOR  
DEPARTMENT OF MINES AND GEOLOGY  
KHANIJA BHAVAN  
RACE COURSE ROAD  
BANGALORE-560001

7 . THE DEPUTY COMMISSIONER  
KOLAR DISTRICT  
KOLAR-563101

8 . THE SUPERINTENDENT OF POLICE  
KOLAR DISTRICT  
KOLAR-563101

9 . THE CHAIRMAN/MEMBER SECRETARY  
POLLUTION CONTROL BOARD  
CHURCH STREET  
BANGALORE-560075

10 . THE CHIEF CONSERVATOR OF FOREST  
STATE OF KARNATAKA  
ARANYA BHAVANA  
MALLESHWARAM  
BANGALORE-560003

11 . THE DEPUTY CONSERVATOR OF FOREST  
KOLAR DISTRICT  
KOLAR-563101

12 . THE SENIOR GEOLOGIST  
D C OFFICE COMPLEX, TAMAKA  
KOLAR-563101

13 . THE TAHASILDAR  
MULABAGAL TALUK  
MULABAGAL  
KOLAR DISTRICT-563127



14 . THE PANCHAYATH DEVELOPMENT OFFICER  
DEVARAYASAMUDRA GRAMA PANCHAYATH  
MULBAGAL TALUK  
KOLAR DISTRICT-563127

15 . M/S G V V CONSTRUCTION  
VARADAPURA VILLAGE  
MULABAGAL TALUK  
KOLAR DISTRICT-563127

16 . M/S BALAJI GRANITES  
NO.39, BALAJI NILAYA  
BASAVANAPURA MAIN ROAD  
K R PURAM  
BANGALORE-560036  
REP BY SRI B BHAGAVAN SINGH

17 . M/S SVS ASSOCIATES  
YELAGONDAHALLI VILLAGE  
MULABAGAL TALUK  
KOLAR DISTRICT-563217

18 . SRI S KUMAR  
CHAMARAHALLI VILLAGE AND POST  
UTHUR HOBLI  
MULABAGAL TALUK-563127

19 . SRI T V SRINIVAS  
DEVARAYASAMUDRA  
MULABAGAL TALUK  
KOLAR DISTRICT-563127

20 . M/S P M GRANITES EXPORTS PVT LTD  
NO.129, 7TH MAIN, V BLOCK  
JAYANAGAR  
BANGALORE-560041

21 . M/S PMU CONSTRUCTIONS PVT LTD  
NO.17, 38TH CROSS, 8TH BLOCK  
JAYANAGAR  
BANGALORE-560041

22 . SRI RAM K  
MANJULA BRAN TRADERS  
'SRINILAYA', 2ND FLOOR  
ASHWINI LAYOUT, KSRTC DEPOT  
BANGALORE ROAD



CHINTAMANI  
CHIKKABALLAPURA DIST-563125

23 . M/S UNITED INFRA CORPN LTD  
AT DEVARAYASAMUDRA  
MULBAGAL TALUK  
KOLAR DISTRICT-563127

24 . SRI VENKATESHWARA CRUSHERS  
HOSAKERE VILLAGE  
DEVARAYASAMUDRA  
MULBAGAL TALUK AND POST  
KOLAR DISTRICT-563127  
REP BY ITS PROPRIETOR  
SRI SONNE GOWDA

25 . M/S MILLENIUM CRUSHERS  
SY NO.179, DEVARAYASAMUDRA  
MULBAGAL TALUK  
KOLAR DISTRICT-563127  
REP BY SRI LAKSHMINARAYAN

...RESPONDENTS

(BY SRI S S MAHENDRA, AGA FOR R-1 & 3 TO 13;  
SRI V G BHANUPRAKASH, ADVOCATE FOR R-15 TO 19, 22 & 25;  
SRI L M CHIDANANDAYYA, ADVOCATE FOR R-20 & 21;  
R-14 IS SERVED & UNREPRESENTED)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE NOTIFICATION DATED 16.02.2013 AT ANNEXURE-J CONSEQUENTLY DECLARING THAT THE ENTIRE AREA IS SAFE ZONE AND TO DECLARE THAT THE AREA OF DEVARAYASAMUDRA IS PROTECTED AREA, NOT TO PERMIT ANY ACTIVISTS WHICH WOULD CAUSE DAMAGE TO THE TERRAIN AND NATURAL ENVIRONMENT AND ETC.

THIS PETITION COMING ON FOR ORDERS THROUGH VIDEO CONFERENCING THIS DAY, **CHIEF JUSTICE** MADE THE FOLLOWING:



**ORDER**

In view of the subsequent application filed by the petitioner before the National Green Tribunal, the learned counsel appearing for the petitioner states that the petitioner will not prosecute the present petition. Accordingly, the petition is disposed of as not pressed.

2. The pending interlocutory application does not survive and is accordingly disposed of.



**Sd/-  
CHIEF JUSTICE**

**Sd/-  
JUDGE**

SN

TRUE COPY  
I/c K. Mahadevaiah  
Section Officer 17/8/24  
High Court of Karnataka  
Bengaluru - 560 001

- a) The date on which the application was made 13/8/24
- b) The date on which charges and additional Charges if any are called for
- c) The date on which charges and additional Charges, if any are deposited/Paid
- d) The date on which the copy is ready 17/8/24
- e) The date of notifying that the copy is ready For delivery 17/8/24
- f) The date on which the applicant is required to appear on or before 19/8/24
- g) The date on which the copy is delivered to the Applicant
- h) Examined by 18/8/24